

HIGH COURT OF GUJARAT

O R D E R

Date: 02-09-2020

**Steps to be taken for phased resumption of physical functioning
of Courts at High Court**

Based on the decision taken by Standing Committee, orders are hereby passed to initiate steps for resumption of physical functioning of Courts at High Court in phased manner; with the following directions:

1. **Benches:** Following Benches will be constituted to take up matters for hearing in physical mode at High Court from 14/09/2020 following a weekly running board (cause-list):

- (a) One Division Bench for In-Jail Conviction Appeals i.e. of which the appellant convict(s) are presently in jail
- (b) Two or three Single Judge Benches for In Jail Conviction Appeals i.e. of which the appellant convict(s) are presently in jail
- (c) One Single Judge Bench for oldest pending Civil Matters and other civil matter where stay / injunction is granted and the LAR/MACP First Appeals

2. **Criminal Matters:**

(a) **In-Jail Criminal Appeals**

- i. **Division Bench:** For In-Jail Conviction appeals registered upto year 2014 to be heard by Division Bench,
- ii. **Single Judge Bench:** For In-Jail Conviction appeals registered upto year 2018 to be heard by Single Judge Bench,

(b) The learned Advocates for appellant(s) will have to submit consent for their In-Jail Criminal Appeals to be taken up in physical mode through the Physical Hearing Consent Module of from Case-Status link of High Court website or directly at <http://gujarathc-casestatus.nic.in/gujarathc/> . The link of the same will start functioning from today. User guide for this module is appended to this Circular.

(c) Based on the consent received through the aforesaid module, a weekly running board (Floating/Hanging Cause-list) for the Division Bench and for the Single Judge Benches will be

prepared in the order of age of the matters to be listed during the week. Such board will be published by Friday of the every preceding week.

- (d) No request for adjournment will be entertained as the criminal appeals are being listed with sufficient prior notice and with consent of the appellant side parties.
- (e) The list of Criminal Appeals for which consent has been received will be shared with office of the Ld. Public Prosecutor by 07-09-2020. The consent on the part of the State [Ld. Public Prosecutor] to conduct the appeals will be deemed in all listed appeals save in exceptional circumstances if and as may be allowed by the concerned Bench.
- (f) Consent on the part of Complainant [Informant/victim] side will not be a pre-requisite to conduct the matter in physical mode, however the complainant side will be allowed to participate in the hearing subject to their co-operation in proceeding with the hearing.

3. **Civil Matters:**

- (a) Following civil matters will be included in Civil Weekly running Board (Floating/Hanging Causelist) based on the consent to be updated through the Physical Hearing Consent Module at <http://gujarathc-casestatus.nic.in/gujarathc/> from today:
 - i. Matters from list of 500 pending **Oldest Civil Matters** for Single Judge Benches published on High Court website
 - ii. Where the **proceedings in the Courts below have been stayed**
 - iii. **First Appeals of Land Acquisition Cases and Motor Accident Claim Petitions**
- (b) The Weekly running board will be published in advance by Friday of the every preceding week.
- (c) Request for adjournment will not be entertained except in exceptional circumstances if and as may be considered by the concerned Bench.

Sd/-

CHIEF JUSTICE